NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1652/(MAH)/2017 M.A. No. 09/2018

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2018

NAME OF THE PARTIES:

China Development Bank

V/s.

Reliance Communications Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

Ms. Alpana Ghone - Counsel Mr. Abhishek Kale-Mr. Amget Naik Mr. Deepak Deshir Mr. Jahan Chokshi 1 b. Naik Naik & Co.

for Respondent

Mr. Davivs. Khambata senior counsel

Mr. Siddharth. Ranade

<u>ORDER</u> MA 09/2018 IN CP NO. 1652/ I&BP/NCLT/MB/MAH/2017

On the MA 09 of 2018 filed for withdrawal of the Company Petition, the same is hereby dismissed as withdrawn with liberty to proceed in accordance with law.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)